

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**M.A. No. 4029/2015 &  
O.A No.412/2014**

New Delhi this the 9<sup>th</sup> day of May, 2017

**HON'BLE MR. P.K. BASU, MEMBER (A)**

ASI Krishan Chander,  
Aged 56 years  
S/o Late Shri Banwari Lal,  
VPO-Ladrawan,  
Distt-Jhajjar, Haryana.

.. Applicant

(By Advocate: Shri Gaurav Nishad for Shri Sachin Chauhan)

Versus

1. Govt. of NCTD through  
The Commissioner of Police (AP),  
PHQ, I.P. Estate,  
New Delhi.
2. The Joint Commissioner of Police (AP),  
Northern Range,  
Through Commissioner of Police,  
PHQ, I.P. Estate,  
New Delhi.
3. The Joint Commissioner of Police (AP),  
Security,  
Through Commissioner of Police,  
PHQ, I.P. Estate,  
New Delhi.

... Respondents

(By Advocate : Shri G.D. Chawla for Mrs. Harvinder Oberoi)

**ORDER (ORAL)**

Heard the learned counsel on behalf of the applicant.

2. The only ground taken by the applicant for the enormous delay is that he realised for the first that the censure punishment to

him in September, 2011 will affect his promotion only when his case for promotion was taken up, and he was denied promotion in 2013.

3. This reason cited by the applicant cannot be accepted as all the Govt. servants are expected to know the rules and, therefore, MA 4029/2015 filed for seeking condonation of delay is dismissed.

4. As a consequence, the O.A. is also dismissed. No order as to costs.

**(P.K. Basu)**  
**Member (A)**

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